

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104

IB-355/ND/2020
New IA/202/2023

IN THE MATTER OF:

M/s. Intec Capital Ltd

Vs.

M/s. MAC Roof India Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 16.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/202/2023:-

This is an application under Section 33 of IBC, 2016 seeking for liquidation of the Corporate Debtor. Apparently, it transpires from the submissions made by the Resolution Professional and his counsel that no tangible or intangible assets have been identified so far and the Suspended Board of Directors are also found missing and addresses are not clearly traceable. While this being the state of affairs, this Tribunal is of the view that CoC has to re-look into its proposal for liquidation and Resolution Professional may also re-look into the books of account after getting hold of the same and apprise the CoC to take a balanced and realistic decision in the matter.

With regard to 19(2) application filed in this matter, Resolution Professional is directed to serve notices on the new address which they came to know now. List the matter on **06.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)